

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 593/KB/2017  
CA (IB) No. 582/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	State Bank of India.-Vs- Coastal Projects Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Hokenath Chatterjee, Advocate  
 Sanchari Chakraborty, Advocate  
 Soumik Chakraborty, Advocate } For respondent  
 (AFCONS).  
 for CA (IB) 582/KB/2018  
 28/09/18

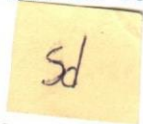
1. Shaunak Mitra, Adv } For RP  
 2. Sayantak Das, Adv }  
 3. Mr R. S. Devarakonda, R.P }  
 28/9/18

1. Mr. Rachit Lakhmani } For Applicant  
 i/b vis legis law practice } Chyso India Pvt. Ltd. - 28/9/18  
 in CA (IB) 582/KB/2018

ORDER

Ld. Counsel for the Resolution Professional, for the Respondent  
and for the Applicant are present.

Ld. Counsel appearing for the Resolution Professional submits that no resolution application is under considerations. The 270 days period of CIRP would expire on 01.10.2018. List it on 03.10.2018 for filing final report. Pending CAs also to be posted along with the CP for hearing on 03.10.2018.

  
(Jinan K.R.)  
Member (J)